

Cor. Revision no. 07(2)/19

07072021 Petitioner is unrepresented.

It appears from the CR that the Petitioner has been absent in this case ^{since} after 18/01/2021. On 18/01/2021 petn. no. 58/21 was filed on behalf of the Petitioner stating that the Petitioner is desirous to withdraw this case as the case ~~has~~ been mutually settled between the parties and the matter has been also resolved and compromised between the parties out of the court. However, as the Ad. Advocate for the Petitioner ~~was~~ ^{did} not appear on that date to advance submissions on the above petition, the case was posted/fixd on 25/07/2021 for necessary order. Since then the Petitioner has been absent without any step. On 25/11/2021 it was directed in the order to inform the Ad. Advocate for the Petitioner. Accordingly, on 25/11/2021 the ^{order} ~~order~~ ^{passed in this case} ~~order~~ ^{was} ~~shown~~ ^{shown} to the Ad. Advocate Mr. S. Thakur (for the Petitioner).

07/07/2021
(contd.)


who put his signature on the margin of the order dated 25/11/2021. In spite of that, the Petitioner has been absent without any steps. I am told by the Bench Assistant that the Ad. Advocate ^{has} informed him that parties have ^{been} mutually settling ~~settled~~ their ^{disputes} ~~case~~ and as such the Court may pass necessary order on petn. no. 58/21 as it may deem fit and proper.

Case record shows that this criminal revision has ^{even} not been admitted for hearing. On 04/06/19 the Petitioner's engaged Advocate was heard on the point of admission of this revision. On 20/07/2019 Ad. Advocate for the Petitioner sought time for further hearing as he wanted to go for further hearing in this case. But no hearing ^{has} taken place in this case ^{since} thereafter. So, the status of this case ^{as on date} is that the ^{crd.} revision has not been admitted

Enl. Revision no. 0762/19

0704/19
(contd)

for hearing as yet, though
filed way back on 20/04/19.
However, as the Ad. Advocate
for the Petitioner is not
interested to appear and proceed
with this case or to advance
submissions on Petn. no. 58/19,
despite being fully aware about
the proceedings of this case,
the Court is constrained to
dismiss this case. Accordingly,
this case stands dismissed.


Addl. District & Sessions Judge
Dindigul